NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 61(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

Smt. Ina Malhotra

Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 5.10.2016

NAME OF THE COMPANY:

Punjab State Power Corporation Ltd.

M/s. Panam Coal Mines Ltd& ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 2013.

NAME DESIGNATION

REPRESENTATION

SIGNATURE

1. MR. AMAR GUPTA

2. MR. VINDD BHARDWAT

MR. SARANSH JAIN

On the last date of hearing, one last opportunity was granted to Respondent Nos. 2 to 6 to file reply within two weeks. However, the reply has not been filed. Learned counsel for the respondent states that the reply is ready and a copy of the same has been handed over to the counsel for the petitioner in the Court today and will be filed in the registry during the course of the day. We accept the prayer made by the learned counsel for the respondents. However, the reply will be taken on record subject to payment of Rs. 10,000/- as cost.

Rejoinder, if any, be filed within three weeks with a copy in advance to the counsel for the 2. respondents.

List for further consideration on 02.11.2016.

PRESIDENT

(INA MALHOTRA)

MEMBER (J)

5th October, 2016 (P.K. Sud)